

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3096

ANSWERED ON:07.08.2015

Ragging in Medical Colleges/ Institutions

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**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of rising incidences of ragging in medical colleges/institutions across the country and if so, the details thereof;
- (b) the number of cases of ragging and death of students caused thereby reported in the medical institutions in the country along with the action taken/proposed to be taken by the Government thereon during each of the last three years and the current year, college/institution-wise;
- (c) whether the Government has framed any regulations to curb the menace of ragging in medical colleges/institutions; and
- (d) if so, the details thereof along with the measures taken by the Government for their strict enforcement?

**Answer**

(a) & (b): As per information submitted by Medical Council of India (MCI) some cases of alleged ragging and death of students have been reported to MCI. Number of cases reported/received by MCI in last three years including this year are as under:-

- (i) 2011-12 - 07.
- (ii) 2012-13 - 12.
- (iii) 2013-14 - 23.
- (iv) 2014-15 - 22.

(c) & (d): In order to curb ragging in medical colleges/institutions in the country, Central Government in consultation with the Medical Council of India has framed regulations namely Medical Council of India (Prevention and Prohibition of Ragging in Medical Colleges/Institutions) Regulations, 2009". As per these Regulations, all the medical colleges are required to constitute Anti-Ragging Committees. The Committee is mandated to prevent ragging in the institutions and take suitable action under the regulations in event of any incidence of ragging.